

FORM-A
PUBLIC ANOUNCEMENT
(Under Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process)
Regulations, 2017

FOR THE ATTENTION OF THE STAKEHOLDERS OF SUR EXTINGUISHERS PVT LTD

RELEVANT PARTICULARS		
1.	Name of the corporate person	SUR EXTINGUISHERS PVT LTD
2.	Date of incorporation of corporate person	05/10/1977
3.	Authority under which corporate person is incorporated / registered	Ministry of Corporate Affairs –ROC Kolkata I
4.	Corporate identity number / limited liability identification number of corporate person	U29193WB1977PTC031187
5.	Address of the registered office and principal office (if any) of corporate person	163, Acharya Jagadish Chandra Bose Road, Kolkata, West Bengal, India, 700014
6.	Liquidation commencement date of the corporate person	27/03/2026
7.	Name, Address, e-mail address, telephone number and registration number of the Liquidator	Ms. B Akhila 1st Floor, No 80, 5th Cross, 2nd A Main, Subashnagar, T.C. Palya Main Road, Bhatarahalli, Bangalore, Karnataka-560049 ip.akhilabolla@gmail.com Ph No. +91-7386788418 Reg No.: IBBI/IPA-002/IP-N01259/2023-2024/14315
8.	Last Date for Submission of Claims	26/04/2026

Notice is hereby given that the SUR EXTINGUISHERS PVT LTD has commenced voluntary liquidation on 27th March, 2026.

The stakeholders of SUR EXTINGUISHERS PVT LTD are hereby called upon to submit a proof of their claims, on or before 26th April, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ms. B Akhila
Voluntary Liquidator in the matter of SUR EXTINGUISHERS PVT LTD
Registration No: IBBI/IPA-002/IP-N01259/2023-2024/14315
Date: 28th March, 2026
Place: Kolkata



recycle today,
greener tomorrow.

JAIN RESOURCE RECYCLING LIMITED

(Formerly known as Jain Resource Recycling Private Limited)

CIN: T27320N2022PLC150206

Registered Office: The Latifia, Old No 71, New No 20, 4th Floor, Bishop Ezra
Sargam Road, Kilpauk, Chennai, Tamil Nadu, India, 600010

NOTICE OF POSTAL BALLOT

NOTICE of Postal Ballot ("**Notice**") is hereby given to the Members of **JAIN RESOURCE RECYCLING LIMITED ("the Company")**, pursuant to the provisions of Sections 108 and 110 of the Companies Act, 2013, ("**the Act**"), read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014, as amended ("**the Rules**"), read with the General Circular Nos. 14/2020 dated 08th April, 2020, 17/2020 dated 13th April, 2020, 11/2022 dated 28th December, 2022, 09/2023 dated 25th September, 2023 and the latest one being General Circular No. 09/2024 dated 19th September, 2024, issued by the Ministry of Corporate Affairs ("**MCA Circulars**"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("**SEBI Listing Regulations**"), Secretarial Standard on General Meetings ("**SS-2**") issued by the Institute of Company Secretaries of India and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force and as amended from time to time), that the Resolution(s) as set out below are proposed for consideration by the Members of the Company for passing by means of Postal Ballot by voting through electronic means (**remote e-voting**) only.

S. No.	Items	Resolution Type
1.	To approve the payment of remuneration payable to Mr. Kamlesh Jain (DIN: 01447952), Managing Director of the Company for the Financial Year 2025-27	Special Resolution
2.	Approval of re-designation and remuneration of Mr. Atul Pareek as Whole-Time Director of Jain CY Circular Solutions Private Limited (Subsidiary Company)	Ordinary Resolution
3.	Approval for utilisation of IPO funds under "General Corporate Purpose" head towards repayment of unsecured loan	Special Resolution
4.	To approve the amendment of Articles of Association of the Company	Special Resolution

In compliance with the aforesaid **MCA Circulars**, the Postal Ballot Notice has been sent through electronic mode to those Members whose e-mail addresses are registered with the Company, Registrars and Transfer Agents or Depository/ Depository Participants. The communication of assent or dissent through the above mode takes place only if the member has received the Notice. If your e-mail address is not registered with the Company/Depositories, please follow the process provided in the Notice to receive this Postal Ballot Notice.

Ballot is accordingly being initiated in compliance with the above **MCA Circulars**. Accordingly, physical copy of the Notice along with the Postal Ballot Form and pre-paid business reply envelope will not be sent to the Members.

The Postal Ballot Notice is available on the Company's website i.e. <https://annametalgroup.com/>, on the websites of the Stock Exchanges i.e. National (NSE) and Bombay Stock Exchange of India Limited (BSE) at www.bseindia.com and www.nseindia.com respectively and on the website of Kfintech Technologies Limited at <https://evoting.kfintech.com>

Members whose names appear in the Register of Members / List of Beneficial Owners as on the cut-off date shall be entitled to vote relating to the resolution specified in the Notice. The voting rights of the Members shall be in proportion to their shares in the total paid-up equity share capital of the Company, as on the cut-off date. A person who is not a member as on cut-off date shall treat this Postal Ballot Notice for information and cannot proceed to vote.

Members whose e-mail addresses are not registered may register the same with Kfintech Technologies Limited, Registrar & Transfer Agent (RTA) of the Company / DPs, as the case may be. The procedure to register e-mail address and the procedure for remote e-voting is provided in the Notice.

The Board of Directors of the Company ("**the Board**") have appointed M/s. BP & Associates, Practicing Company Secretaries, as Scrutinizer to scrutinize the votes cast through Postal Ballot through remote e-voting process in a fair and transparent manner.

The remote e-voting period commences from 9:00 A.M. (IST) on **Saturday, March 28, 2026 and ends at 5:00 P.M. (IST) on Sunday, April 26, 2026**. The Scrutinizer will submit the report to the Chairman of the Company, or any person authorized by him on or before the completion of the scrutiny of the votes cast through remote e-voting. Remote e-voting will be blocked immediately thereafter and no e-voting will be allowed beyond the said date and time. The Company has engaged the services of KFin Technologies Limited (KFin) for the purpose of providing remote e-voting facility to its Members. The results of the Postal Ballot will be announced on or before 5:00 P.M. (IST) on **Sunday, April 26, 2026**.

The said results of the voting conducted by Postal Ballot (**through remote e-voting process**) along with the Scrutinizer's Report would be intimated to National Stock Exchange of India Limited ("NSE") and BSE Limited ("BSE") where the Equity Shares of the Company are listed. Additionally, the results will also be uploaded on the Company's website at www.jainmetalgroup.com and on the website of KFin Technologies Limited (KFin). The resolutions, if passed with the requisite majority through Postal Ballot, shall be deemed to have been passed, on the last date specified for remote e-voting i.e., **Sunday, April 26, 2026**.

In case of any queries related to Postal Ballot Notice or in case any member whose name appears in the Register of Members/List of Beneficial Owners as on the cut-off date has not received the Postal Ballot Notice, he/she may write to cs@jainmetalgroup.com.

By Order of the Board of Directors
For JAIN RESOURCE RECYCLING LIMITED
Sd/-
Bibhu Kalyan Rauta
Company Secretary and
Compliance Officer
M. No: A33135

Date: March 26, 2026
Place: Chennai

REGIONAL OFFICE : KOLKATA - II RECOVERY AND LEGAL SECTION 651, Anandapur, Near Monovikash Kendra, 2nd Floor, Kolkata - 700 107.	E-AUCTION DATED 06.05.2026
taken possession under the provisions of Securitization and Reconstruction Security Interest (Enforcement) Rules, 2002, will be sold by online through	
secured asset on the following terms & conditions.	
Details of Properties	A) Reserve Price B) EMD C) Bid Incremental Amount D) Contact Person Branch and Regional Office E) EMD Deposit Account
that piece and parcel of property in the name of Animesh Biswas (Borrower and mortgagor).	A) Rs. 25.00 Lakhs B) Rs. 2.50 Lakhs C) Rs. 10,000.00
IT of All that piece and parcel of Land and Residential Building constructed thereon lying and situated under P.S. - Karimpur, Tazuli No. 1 within Kuzua - 88 Uttampur, Khalian No. Sabek 650, 17, 1302, 987, HAL Khalian No 216, LR Khalian No. 5532, comprising of Dag No. RS 468, LR 561 of land of area 1 Decimal and RS Dag No. 950, Dag No. 1003 with Land of Area 4 Decimal.	D) Contact Person : Branch-in-Charge, Mob.: 73840 69972 / 83349 95104
Property is mortgaged and bounded by : On North - By Land of Menal Biswas, On the South - Mud Road, On the East : By Land of Pradip Das, On the West : By Land of Dilip Biswas.	E) EMD amount of Rs. 2.50 Lakh to be deposited by adding the amount through e-wallet available in BAANKNET.M (https://baanknet.com/) portal.
Property under our Constructive Possession)	
Up to 1:30 P.M., Last Date of EMD : 05.05.2026 up to 5:00 P.M.	
Conditions : here is ' condition.	
of the service provider is https://baanknet.com/)	
ESG, PSB Alliance Private Limited (BAANKNET.com) (https://baanknet.com/)	
RTGS / NEFT in the account details as mentioned in the said challan or on before	
BAANKNET.com) (https://baanknet.com/), Contact Nos. 74646 12345 / 63549 10172	
up to 4:00 P.M. after consulting branch officials.	
(inclusive of EMD already paid), immediately on declaration of highest / successful bid date of confirmation of sale. If the successful bidder / purchaser fails to pay the	
es / taxes / registration fee / miscellaneous expenses/ government dues/ dues of charge only.	
bout holding of auction sale on the above mentioned date, time and venue, if their	
ive along with upto date interest and ancillary expenses before the date of auction, their interest and cost.	
ceived or cannot the sale without assigning any reason thereof.	
Authorised Officer / Canara Bank	

